

Sixteenth Lok Sabha

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Title: Need to provide conducive court ambience for child victims - Laid

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): There are only three exclusive courtrooms in India with a separate entrance for children, a waiting room, and deposition rooms. The absence of such structures in the rest of the country results in child victims being exposed to police officers, accused persons in handcuffs, and even the alleged perpetrator, which creates an intimidating court ambience for children and their families. The Government should take urgent steps to remedy this issue.